

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**OA No. 182/2015**

**Dated, this the 22<sup>nd</sup> day of September, 2016**

**Hon'ble Mr. V. Ajay Kumar, Member (J)**

1. Smt. Rekha Gupta aged about 50 years  
W/o Sh. Vinod Kumar Gupta.
2. Sh. Hitesh Gupta aged about 23 years  
S/o Sh. Vinod Kumar Gupta,  
R/o 71, Kaseru Khera, Diggi  
Mohalla Meerut. .... Applicants

(by Advocate : Sh. V.P.S. Tyagi)

Versus

1. The Union of India  
(Through Secretary)  
Ministry of Defence,  
South Block,  
New Delhi.
2. The Director General EME (Civ),  
MGO's Branch, AHQ,  
IHQ of MOD (Army),  
DHQ, New Delhi-110011.
3. The Commandant,  
510, Army Base Workshop,  
Meerut Cantt. (UP). .... Respondents

(by Advocate : Sh. Satish Kumar)

**ORDER (ORAL)**

Heard both sides.

2. Learned counsel for the applicants submits that the present OA was filed by the applicants when husband of applicant No. 1 and father of applicant No. 2, who was working as Tradesman with respondent No. 3 was permanently disabled to work due to an accident, seeking compassionate appointment. After filing the OA, the father of the applicant had died.

3. In the circumstances, OA is disposed of without going into the merits of the case by permitting the applicants to make appropriate representations ventilating their grievances to the respondents including consideration of his case for compassionate appointment within four weeks from the date of receipt of certified copy of this order and on receipt of such a representation from the applicants, the respondents shall consider the same and pass appropriate speaking and reasoned order thereon within 90 days therefrom, in accordance with law. No costs.

**(V. Ajay Kumar)  
Member (J)**

/ns/